

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

CP (IB) No. 161/Chd/HP/2023

IN THE MATTER OF:

Himalaya Food International Limited ...Petitioner-Financial Creditor

Versus

A.P.J. Laboratories Limited ... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan,
Advocates**

For the Respondent : None

ORDER

Affidavit of service has been filed vide diary No.1887/01 dated 01.01.2024. The same is taken on record. In the said affidavit, it is deposed that the service on the respondent-corporate debtor could not be affected. Ld. Counsel for the petitioner is directed to serve the respondent-corporate debtor through substituted mode i.e. by way of publication in two daily newspapers one in English and one in Hindi having wide circulation in the area. The newspaper clippings be placed on record. Let the same be done within one week and file affidavit of service to that effect be filed within two weeks.

In the meantime, Ld. Counsel for the respondent is directed to file reply, if any, within two weeks with a copy in advance to the counsel opposite and

rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 28.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)